

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 102/2024/EZ**

Ramchandrapur Kalyan Samity & Ors.
...Applicant(s)

- Versus -

The State of West Bengal & Ors.
...Respondent(s)

**REPORT ON AFFIDAVIT OF THE COMMITTEE CONSTITUTED BY THE
HON'BLE TRIBUNAL FILED BY THE RESPONDENT NO. 2, DISTRICT
MAGISTRATE, NORTH 24 PARGANAS.**

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Filed by:

Sudip Kumar Dutta
Sudip Kumar Dutta
Advocate for the State
of W.B.

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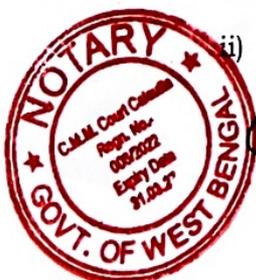
**REPORT ON AFFIDAVIT OF THE COMMITTEE CONSTITUTED BY THE
HON'BLE TRIBUNAL FILED BY THE RESPONDENT NO. 2, DISTRICT
MAGISTRATE, NORTH 24 PARGANAS.**

I, Sri Sharad Kumar Dwivedi, son of Hriday Narayan Dwivedi, aged about 43 years, by faith-Hindu, by occupation- Government Service, now posted as District Magistrate, North 24 Parganas, District- North 24 Parganas, Pin-700124, do hereby solemnly verify and say as follows: -

1. That I am the District Magistrate, North 24 Parganas and herein, I have made myself acquainted with the facts and circumstances of this case and competent to affirm this affidavit.

2. That this affidavit is being affirmed in pursuance of the solemn order dated 27.05.2024 passed by the Hon'ble Tribunal, whereby the Hon'ble Tribunal was pleased to constitute a committee comprising of:

- i) Senior Scientist, West Bengal State Pollution Control Board.
- ii) Senior Scientist, Central Pollution Control Board.



06 AUG 2024

-X-

- iii) District Magistrate, North 24 Parganas or his representative not below the rank of Additional District Magistrate.

And

- iv) The Executive Officer, Panihati Municipality.

and directed the constituted committee to visit the site in question and submit its report on affidavit within four weeks with regard to the allegations made in the Original Application and the District Magistrate, North 24 Parganas has been directed to operate as a nodal office for all logistic purposes and for filing the report of the Committee on affidavit.

3. That in compliance of the solemn order dated 27.05.2024 of the Hon'ble Tribunal, the Municipal Solid Waste (MSW) dumping site located at Vill-Ramchandrapur, PS- Khardah, Dist.- 24-Pgs (N) under Panihati Municipality, was inspected on **04.07.2024** in presence of the following officials:

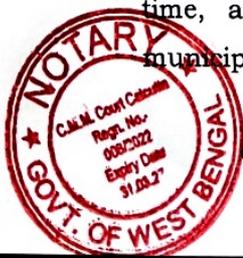
- i) Md. Samiul Alam, ADM & D.L.&L.R. O, 24-Pgs (N)
- ii) Mr. Ashim Biswas, Executive Officer, Panihati Municipality
- iii) Mr. Sandeep Roy, Scientist-'D'. CPCB
- iv) Mr. Arun Das, Asstt. Environmental Engineer, WBPCB

4. That during enquiry the following preliminary facts have surfaced before the inspecting officials:

i) That the concerned site is comprised of L.R. Plot no. 774 of Mouza – Sodepur, J.L. No. 08, B.L.&L.R.O., Barrackpore – II, North 24 Parganas and the total area amounts to 3.19 Acres. The total area of the said plot is recorded in the name of Panihati Municipality bearing Khatian No. 641.

ii) That the alleged '**trenching ground**' is a Municipal Solid Waste dumping site located at Vill- Ramchandrapur, PS- Khardah, Dist.- 24-Pgs (N) within the area of Panihati Municipality.

iii) That the site was being used for the purpose of dumping of waste, arising out of the inhabitations under the said Municipality, for a considerably long period of time, approximately, for more than 100 years (As submitted by the said municipality).



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iv) That many dwelling houses were seen to have existed surrounding just outside the boundary wall/periphery of the said dumping site.

v) That during inspection no dumping activity was seen to be going on. Heaps of legacy waste was observed. There is about 1.2 lakh MT of legacy waste in the site.

vi) That some vehicles for transporting waste were observed, inside the premises of the said site, in idle condition.

5. That the authorities from the Panihati Municipality informed about the following municipal activities with relation to the subject site:

i) That the dumping of daily waste arising out of approximately 5 lakh population under the Panihati Municipality, which used to be disposed of in the said site, had to be stopped since **04.01.2024** due to the objection raised by the Ramchandrapur Kalyan Samity and others.

ii) That in consequence of the above stoppage of dumping of waste at the said site, the Panihati Municipality started facing major difficulties regarding cleaning of daily waste collected from the said municipal area and maintaining hygiene of the area and people.

iii) That in the meantime, an intervention of UD&MA Department along with KMDA was made for an arrangement of transporting the daily municipal waste to Dhapa Dumping ground from 09.02.2024 and the said process is being continued till date.

iv) That the septage and/or waste product of septic tank are being disposed of to the inlet of MPS of STP (WSP) in Panihati beside Mahispota Link Road Natagarh, which is maintained by KMDA.

6. That considering the physical status of the concerned site and the informed municipal activities, the committee deduced the following conclusion in the present

matter:



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- i) As informed by the Municipal Authorities, no new dumping of wastage at the concerned dumping site is being carried on.
- ii) That the daily waste arising out of the local inhabitation, are being carried out and disposed of/dumped at Dhapa Dumping ground and Mahispota Link Road Natagarh which are maintained by KMDA.
- iii) That there is about 1.2 lakh MT of remaining legacy waste in the concerned dumping site under Panihati Municipality which needs to be disposed of in a time bound manner by the said Municipality.

7. That the authorities from the Panihati Municipality have informed that processing of existing legacy waste (about 1.20 lakh MT) at **'Ram Chandrapur Trenching Ground'** has been taken up by KMDA for **'Bio-Mining'** and **'Bio-remediation'** and the **'NIT'** (NOTICE INVITING TENDER) has already been floated.

8. That as per the copy of the **'NIT'** total time frame for completion of the transfer of the existing legacy waste has been scheduled as **450 days**.

9. That the W.B.P.C.B. and C.P.C.B. has suggested in the matter that Panihati Municipality, while initiating steps regarding the present issue, should follow the existing criteria for processing of MSW as per SWM Rules, 2016 and its amendments and "Clarification on Buffer Zone Guidelines" issued by CPCB dated 15.04.2019. The copy of the report of the committee along with annexures are enclosed herewith collectively and marked as annexure **'R/1 Colly'**.

10. That the Hon'ble Tribunal may graciously be pleased to accept this report in the form of affidavit.

11. That the deponent shall ever be bound by the solemn orders of the Hon'ble Tribunal, that may be passed, as consequently may deem fit by the Hon'ble Tribunal in the present matter.



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12. That the statements made in paragraph 1 to 9 are based on information derived from the inspection report and records which are usually kept and maintained by the deponent in the ordinary course of business and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Sharad Kumar Dwivedi
Deponent is known to me

Prepared in my office

Identified by me
Indip K. Das
Advocate

Verification

I, Sharad Kumar Dwivedi, son of Sri Hriday Narayan Dwivedi, District Magistrate and District Collector, North 24 Parganas, having my office at Barasat, North 24 Parganas do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

Verified at Kolkata, on this the *06* day of *August*, 2024.



Sharad Kumar Dwivedi
Deponent

Identified by me
Indip K. Das
Advocate

SOLEMNLY AFFIRMED
&
Declared Before me
on Identification Adv.

N. Das Gupta
NOTARY
N. DAS GUPTA
C.M.M. Court
Govt. W.B.

N. Das Gupta
N. DASGUPTA
Notary
Regn. No. 006/2022
3, Bankshal Street
Calcutta-700001

08 AUG 2024



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**Inspection Report in pursuance of the solemn order dated
27.05.2024 of the Hon'ble National Green Tribunal, Eastern
Zone Bench, Kolkata in O.A. No. 102/2024/EZ in the matter
of Ramchandrapur Kalyan Samity & Ors. - Vs - The State of
West Bengal & Ors.**

Introduction: In compliance of the above-mentioned order of the Hon'ble NGT, Eastern Zone Bench, Kolkata, the Municipal Solid Waste (MSW) dumping site located at Vill- Ramchandrapur, PS- Khardah, Dist.- 24-Pgs (N) under Panihati Municipality, was inspected on **04.07.2024** in presence of the following officials:

1. Md. Samiul Alam, ADM & D.L.&L.R. O, 24-Pgs (N)
2. Mr. Ashim Biswas, Executive Officer, Panihati Municipality
3. Mr. Sandeep Roy, Scientist-'D'. CPCB
4. Mr. Arun Das, Asstt. Environmental Engineer, WBPCB

Land Schedule involved

That the concerned site is comprised of L.R. Plot no. 774 of Mouza - Sodepur, J.L. No. 08, B.L.&L.R.O., Barrackpore - II, North 24 Parganas and the total area amounts to 3.19 Acres. The total area of the said plot is recorded in the name of Panihati Municipality bearing Khatian No. 641. The said Plot information, Khatian and ~~a sketch map~~ of the site are annexed herewith collectively and marked as annexure 'A'.

Preliminary Observations:

That the alleged '**trenching ground**' is a Municipal Solid Waste dumping site located at Vill- Ramchandrapur, PS- Khardah, Dist.- 24-



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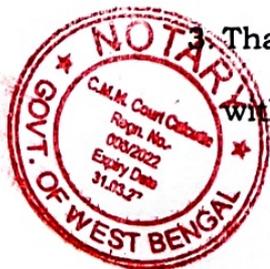
Pgs (N) under Panihati Municipality.

2. That the site was being used for the purpose of dumping of waste, arising out of the inhabitations under the said Municipality, approximately, for more than 100 years.
3. Many dwelling houses were seen to have existed surrounding just outside the boundary wall/periphery of the said dumping site.
4. During inspection no dumping activity was seen to be going on. Heaps of legacy waste was observed. There is about 1.2 lakh MT of legacy waste in the site.
5. Some vehicles for transporting waste were observed, inside the premises of the said site, in idle condition.

Municipal Activity

1. That the dumping of daily waste arising out of approximately 5 lakh population under the Panihati Municipality, which used to be disposed of in the said site, had to be stopped since **04.01.2024** due to the objection raised by the Ramchandrapur Kalyan Samity and others.
2. That in consequence of the above stoppage of dumping of waste at the said site, the Panihati Municipality started facing major difficulties regarding cleaning of daily waste collected from the said municipal area and maintaining hygiene of the area and people.

That in the meantime, an intervention of UD&MA Department along with KMDA was made for an arrangement of transporting the daily



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municipal waste to Dhapa Dumping ground from 09.02.2024 and the said process is being continued till date. Related copy of **work order**, as submitted on behalf the Panihati Municipality, is annexed herewith and marked as annexure 'B'.

4. That the septage and/or waste product of septic tank are being disposed of to the inlet of MPS of STP (WSP) in Panihati beside Mahispota Link Road Natagarh, which is maintained by KMDA. Related copy of a **letter of request for disposal of septage to the STP inlet**, as submitted on behalf the Panihati Municipality, is annexed herewith and marked as annexure 'C'.

Conclusive Remarks:

1. As informed by the Municipal Authorities, no new dumping of wastage at the concerned dumping site is being carried on.
2. That the daily waste arising out of the local inhabitation, are being carried out and disposed of/dumped at Dhapa Dumping ground and Mahispota Link Road Natagarh which are maintained by KMDA.
3. That there is about 1.2 lakh MT of remaining legacy waste in the concerned dumping site under Panihati Municipality which needs to be disposed of in a time bound manner by the said Municipality.



5. That the authorities from the Panihati Municipality have informed that processing of existing legacy waste (about 1.20 lakh MT) at '**Ram Chandrapur Trenching Ground**' has been taken up by KMDA for '**Bio-Mining**' and '**Bio-remediation**' and the '**NIT**' (NOTICE INVITING TENDER) has already been floated.
6. That as per the copy of the '**NIT**' total time frame for completion of the transfer of the existing legacy waste has been scheduled as **450 days**. Related copy of **NIT**, as submitted on behalf the Panihati Municipality, is annexed herewith and marked as annexure '**D**'.
7. Panihati Municipality, while initiating steps regarding the present issue, should follow the existing criteria for processing of MSW as per SWM Rules, 2016 and its amendments and "Clarification on Buffer Zone Guidelines" issued by CPCB dated 15.04.2019.


A.D.M. (L.R.)
North 24 Pgs


E.O.
Panihati Municipality


Scientist
CPCB


A.E.E.
WBPCB





জেলা- উত্তর ২৪ পরগণা
ব্লক- ব্যারাকপুর-২
মৌজা- সোদপুর
জে.এল.নং- ৮
দাগ নং- ৭৭৪
শ্রেণী- ডাঙ্গা
থানা- খড়দহ
জমির পরিমাণ(এ)- ৩.১৯
সাবেক দাগ নং- ৭৭৪

[১৫০৯০০৮]

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	রায়তের/লেসীর বিবরণ	মন্তব্য
৬৪১	ডাঙ্গা	১.০০০০	৩.১৯	পানিহাটি মিউনি সিপ্যালিটা পিতা- সাং-নিজ	

১.০০০০ ৩.১৯



West Bengal Government
Block Land & Land Reforms Officer

-Plot Information-

District- North 24-Parganas	Block-Barrackpore-II	[1509008]
Mouza- Sodepur	JL No.- 8	P.S.- Khardah
Dag no.- 774	Classification- Danga	Land Area(A)- 3.19
Previous Dag No.- 774		

Khatian No.	Classification	Share	Share Area(A)	Rayat's/Lesse's Details	Remarks
641	Danga	1.0000	3.19	Panihati Municipality Father- Sang - Nij	
		1.0000	3.19		

For Office Use Only.





No. 235/EE/CD/SD&SWM/KMDA/W-528

Dated: 09.02.2024

From : The Executive Engineer,
Central Division, SD&SWM Sector,
K.M.D.A

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To : MONDAL CONSTRUCTION
West Chandigarh, Kora Chandigarh,
Madhyamgram.

Sub: LOI cum Work order for the work "Emergent transportation of accumulated municipal solid waste from different locations in Panhati Municipal Area to Dhapa dumping ground under KMC."

Ref: NOTICE INVITING SHORT TENDER No: KMDA/CIVIL/SHORT TENDER/02/SD&SWM of 2023-2024 dated:08.02.2024.

Estimated Amount : Rs. 4,76,720.00(Including 18% GST & 1% L.Cess)
Accepted Offer Rate : Less @ 0.20% (Zero point two percent below)
Quoted Amount : Rs. 4,75,767.00(Including 18% GST & 1% L.Cess).
Tender No : 27/EE/CD/SD&SWM/KMDA of 2023-2024.
Time of completion : 10(Ten) Days
Project Code : O&M *[Signature]*

Dear Sir,

Your offered rate for the above mentioned work amounting to Rs. 4,75,767.00 (Rupees Four Lakh Seventy Five Thousand Seven Hundred Sixty Seven Only.) including GST has been accepted by the undersigned for and on behalf of K.M.D.A., strictly as per stipulation contained in the K.M.D.A. Form No. 1 and under the following Terms & Conditions:-

1. You will carry out the work strictly as per the stipulation mentioned as laid down in the said detailed NOTICE INVITING SHORT TENDER.
2. Time of completion for this work is 10(ten) days from the date of issuance of work order and please treat this work is very urgent in nature.
3. The Tender has been assigned the No. 27/EE /CD/ SD&SWM / KMDA of 2023-2024. In all future correspondences regarding the above work, this tender no. should be mentioned.
4. That you are to execute the tender agreement with KMDA, in 1 (One) set of original complete Tender Document, signed on each page (to be submitted by the contractor) and 5 (Five) sets of tender documents in KMDA Form-1 which will be available from the office of the undersigned on payment of Rs.300/- (Rupees Three hundred only) per set.
5. Chinmoy Pan, Tushar Kanti Sinha, Shibani Sardar (Assistant Engineer) and Kunal Pal, Sujay Barman, Alamgir Hossain (Junior Engineer), Central Division, SD&SWM Sector, KMDA, who will be the Engineer-in-Charge of the said work, on completion of all formalities and you are requested to execute the work as per their direction.
6. The offered rate will remain same till completion of the work.
7. Rates are inclusive GST and LWC.

THIS MAY BE TREATED AS "Acceptance-cum- work order".

[Signature]
9/2/24

Executive Engineer
Central Division, SD&SWM Sector, KMDA.





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ofc

(2)

**OFFICE OF THE EXECUTIVE ENGINEER,
CENTRAL DIVISION, SD&SWM SECTOR, KMDA.
UNNAYAN BHAVAN, 5th FLOOR,
SALT LAKE CITY, KOLKATA-700091.
cdsswmwskmda@gmail.com**

**Kolkata
Metropolitan
Development
Authority**

Memo No. 256/EE/CD/SD&SWM/KMDA/W-531

Date: 11-03-2024

From : The Executive Engineer,
Central Division,
SD&SWM Sector, KMDA.

To : EASTERN ORGANIC FERTILIZER PRIVATE LIMITED
35, Chetla Central Road,
Alipore, Kolkata-700027

Sub: Work Order for the work of "Transportation of Municipal solid waste from different locations of Panihati Municipality Area to Dhapa Dumping ground under KMC."

Ref. e-NIT NO : 08/EE/CD/SD&SWM/KMDA/E-295 dated: 13.02.2024

Tender ID : 2024_KMDA_667022_1

Tender No : 30/EE /CD/SD & SWM/KMDA of 2023-24.

Estimated Amount : Rs.95, 84,742.00

Accepted Offer Rate : Less @ 20.00% (Twenty percent below).

Tendered Amount : Rs.76,67,793.00

Quantity of Municipal solid waste to be transported from different locations of Panihati Municipal Area to Dhapa Dumping ground under KMC : 12,566.00 MT

Sir,

In continuation with NIT as stated under reference and pursuant to your furnishing requisite all security Money and execution of Formal Agreement for the aforesaid subject work, you are requested to take up the work in accordance with the contract documents attached here to and completed the work within stipulated time.

This letter may be treated as formal WORK ORDER and time of completion is 103 (One Hundred Three) days which will be counted from the date of issue of this work order.

You are also requested to contact with Smt. Shibani Sardar, Sri Tushar Sinha, Sri Chinmoy Pan, Assistant Engineers (Civil) and Sri Sujay Barman, Sri Kunal Pal & Alamgir Hossain, Junior Engineers (Civil) of this division for consultation further detailed information onwards in this subject matter.

1. Your offered rate less @ 20.00% (Twenty percent below) accepted by the undersigned for and on behalf of Kolkata Metropolitan Development Authority shall remain firm throughout the period of execution of the contract till completion of the work. Nothing extra as price escalation shall be paid to you.
2. The amount already deposited as Initial Earnest Money Deposit i.e. Rs.1,91,695.00 will also be converted as part of initial security deposit.
3. That the amount of Security Deposit will be 10% of the amount, submitted initially as initial Earnest Money Deposit while submitting the tender, will be converted as Initial Security Deposit. Balance security amount will be recovered from each and subsequent bill till the balance of the amount of security deposit is realized.

Received by
Ritesh Agarwal
11/03/2024



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4. a) The additional Performance Security equal to 10% of the Tender amount i.e. Rs.7,68,000/- In the form of Bank Guarantee drawn from the Axis Bank (Corporate Banking Branch) dt. 11.03.2024 (B.G. no. 11640100019579 valid & claim period up to 09.01.2025) has been received which will come into force with immediate effect.
 - b) The Bank Guarantee shall be returned after contract period of the contract plus claim period of 6 (Six) months. If the bidder fails to complete the work successfully, the Additional Performance Security shall be forfeited at any time during pendency of the contract period after serving proper notice to the contractor. Necessary provisions regarding deduction of security deposit from the progressive bills of the contractor as per relevant clauses of the contract shall in no way be altered /affected by provision of this Additional Performance Security.
 5. Labour welfare cess @1% (One Percent) will be deducted from each bill.
 6. As per new rules of GST necessary tax will be deducted from the progressive bill from time to time.
 7. That the offered price as accepted above shall remain firm throughout the period of execution of the contract till completion of the work. Nothing extra as price escalation shall be paid to you.
 8. That the time of completion of the above work is 103 (One Hundred Three) days from the date of issuance of work order.
 9. No departmental materials shall be issued to the contractor against this work.
 10. That you are to abide by all the terms and conditions as stipulated in tender document.
 11. That you are to produce documents of Labour License issued by the Dept. of Labour, Govt. of West Bengal in your favour under the contract labour (Regulation and Abolition) Act 1970 and West Bengal contract Labour (Regulation and Abolition) Rules Act 1972, with time to time amendment thereof.
 12. That the work should not be executed beyond the tender permissible limit of the contract without prior approval in writing of the appropriate authority.
 13. That supplementary works should be taken up with the concurrence of the tender inviting authority.
 14. Any ambiguity arises in explanation any clause the decision of the authority is final.
 15. Deduction of Tax & Duties will be made as applicable and/or as per the condition laid down in the tender documents.
 16. Release of normal security deposit shall be made as per Tender norms.
 17. That the Tender No. has been assigned as 30/EE /CD/SD & SWM/KMDA of 2023-24.
 18. That the date of commencement of the work will be treated from the date of issuance of the work order.
 19. That you are to abide by all the terms & conditions as stipulated in Tender Agreement.
 20. That the supplementary works, if required, should be taken up with the concurrence of the Tender Inviting Authority.
 21. In this context, you are further requested to submit immediately Labour license as per Labour Act, 1970 to 72 to the office of the undersigned.




 Executive Engineer,
 Central Division, SD & SWM Sector, KMDA.

3



OFFICE OF THE EXECUTIVE ENGINEER
GPCD (NM), G.A.P. W&S Sector, K.M.D.A.
Unuayan Bhawan, Salt Lake, Kol-700091

**Kolkata
Metropolitan
Development
Authority**

No: 50/EE/GPCD (NM)/GAP/ W&S Sector/KMDA/W-07

Dated: 11/09/2023

To,
The Chairman,
Panihati Municipality,
Panihati, North 24 Parganas
Pin-700114

Sub: Request for disposal of Septage to the STP inlet.

Sir,

In connection to the above subject and references as directed by the competent higher authority, you are hereby requested to dispose the septage and/or waste product of septic tank to the inlet of MPS of STP (WSP) in Panihati beside Mahispota Link Road, Natagarh. As the STP is now in operational phase under direct monitoring of Hon'ble NMCG, so you are requested to dispose the septage at that STP for necessary treatment before deliver to the nature. And you also requested to send Geo tagging picture for the same to the undersigned for necessary records. Your kind co-operation in this regard is highly solicited.

Yours faithfully,

11/09/2023

Executive Engineer
GPCD (NM)/ GAP, W&S Sector, KMDA.

No: 50/EE/1(10)/GPCD (NM)/GAP/ W&S Sector/KMDA/W-07

Dated: 11/09/2023

Copy forwarded for information and necessary action please to:-

1. The PS to PD SPMG(WB)
2. The Chief Engineer, GAP, W&S Sector, KMDA.
3. The Chief Engineer, E&M Sector, KMDA
4. The Superintending Engineer, North Circle, GAP, W&S Sector, KMDA.
5. The Superintending Engineer, EM Circle -II, E&M Sector KMDA.
6. The Executive Engineer, E/M GAP-I, E&M Sector KMDA.
7. The Assistant Engineer, GPCD (NM), GAP, W&S Sector, KMDA.
8. The Junior Engineer, GPCD (NM), GAP, W&S Sector, KMDA.
9. M/s Navita Nirman Pvt Ltd.
10. Office Copy.

Executive Engineer
GPCD (NM)/ GAP, W&S Sector, KMDA.





OFFICE OF THE SUPERINTENDING ENGINEER
NORTH CIRCLE, SEWERAGE, DRAINAGE AND SOLID WASTE MANAGEMENT SECTOR
KOLKATA METROPOLITAN DEVELOPMENT AUTHORITY

bkpal.kmda09@gmail.com
BLOCK - A, 5TH FLOOR, UNNAYAN BHAVAN, SALT LAKE, KOLKATA - 700 091

নগর উন্নয়ন ও পৌর বিষয়ক বিভাগ, পশ্চিমবঙ্গ সরকার
URBAN DEVELOPMENT AND MUNICIPAL AFFAIRS DEPARTMENT
GOVERNMENT OF WEST BENGAL

e-RFP No.: 02/SE(NC)/SD&SWM/KMDA of 2024-2025

dated: 13.06.2024

Memo No.: 678/SE(NC)/SD&SWM/KMDA/G-27

Date: 13.06.2024

ABRIDGED NOTICE INVITING REQUEST FOR PROPOSAL

- 1. Invitation:** The Superintending Engineer, North Circle, Sewerage, Drainage and Solid Waste Management Sector, Kolkata Metropolitan Development Authority invites online e-Request for Proposal in two part system (Part-I Technical Bid and Part-II Financial Bid) from reliable, resourceful, bonafide and experienced firms/companies/Individual contractors/Special Purpose Vehicle/Joint Ventures, having experience and capability in executing projects of Solid Waste Management (SWM) work in any Government/ Government Undertaking/ Autonomous Bodies/Semi-Government/Statutory Bodies and Local Bodies, within the last 5 (five) years from the date of issuance of this Request for Proposal, for the work of *"Biomining of legacy waste and reclamation of land of dumpsite utilising scientific method located at Panihati Municipality in North 24 Parganas district, West Bengal on turnkey basis"*:

Name of the Works, EMD and time of completion are mentioned below:

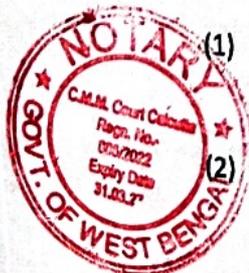
Sl. No.	Name of Work	Estimated Value of the work (₹)	Earnest Money Deposit (EMD) (₹)	Total Time of Completion
1.	Biomining of legacy waste and reclamation of land of dumpsite utilising scientific method located at Panihati Municipality in North 24 Parganas district, West Bengal on turnkey basis.	Rate to be Quoted	2% of the contract amount. Initial EMD: ₹10,00,000.00	450 days (Four Hundred and Fifty days)

Note:

(1) Corrigendum/addendum if any will be published on <https://wbtenders.gov.in> and/or on <https://kmda.wb.gov.in/only>.

(2) **Installation of weighbridge and processing timeline:**

The successful bidder shall be given maximum of 75 days to install the weighbridge system (permanent) and other machineries required for processing of legacy waste. This includes the installation of weighbridge along with calibration, operationalising the real-



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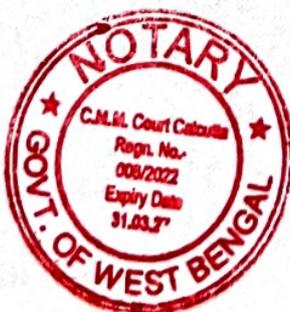
time monitoring system and all other necessary machineries and a successful trial run (minimum of 7 working days).

Physical work on biomining must begin **within 75 days** from the work order issuance date. However, processing activities of legacy waste should not commence until **a) the real-time monitoring system is fully installed, operational, and verified, b) weighbridge Calibration Certificate is duly submitted to EIC.** It is to be kept in mind that Time is the essence of this contract, and the agency shall complete the work within the scheduled time of completion, failing to meet this deadline will result in penalties, including potential liquidated damages.

- (3) The successful bidder has to install permanent weigh bridge of minimum of 40MT capacity (preferably pit-less type) and 12m length. The processing capacity of the plant should be atleast 500 MT per day from the date of commencement of legacy waste processing, so that, the operator can process and remove minimum of 500 MT of waste per day, positively. Accordingly the agency shall design and install the number of trommel/machineries required for processing of atleast 500MT per day of legacy waste.
- (4) The successful bidder has to submit balance of 2% of the contract amount, as earnest money deposit, as mentioned, at the time of execution of formal agreement.
2. Intending bidders may download the tender documents from <https://wbtenders.gov.in> indirectly with the help of his/her Digital Signature Certificate and the Earnest Money should be deposited online either by Net Banking (through any Nationalised Bank/Scheduled Bank) or through RTGS/NEFT as per requirement of the system, as per GO no. 3975-F(Y) dt. 28.07.2016 of Finance Department, Government of West Bengal. Further details may be available from the office of the undersigned or from the KMDA website: <https://kmda.wb.gov.in/>.
3. Last date & time of submission of bids through online is 16.07.2024 up to 14:55 hours.

Superintending Engineer (Civil)
North Circle

Sewerage, Drainage and Solid Waste Management Sector
Kolkata Metropolitan Development Authority





GPS Map
Camera Lite

M9RP+HF2, Arunachal, Sodepur, Khardaha, West Bengal 700110, India

Latitude
22.69182391°
Local 02:27:24 PM
GMT 08:57:24 AM

Longitude
88.38571242°
Altitude 9 meters
Thursday, 04.07.2024



GPS Map
Camera Lite

M9RP+W47, Arunachal, Sodepur, Khardaha, West Bengal 700110, India

Latitude
22.69183177°
Local 02:19:13 PM
GMT 08:49:13 AM

Longitude
88.38568277°
Altitude 9 meters
Thursday, 04.07.2024



GPS Map
Camera Lite

M9RP+W47, Arunachal, Sodepur, Khardaha, West Bengal 700110, India

Latitude
22.69185762°
Local 02:19:40 PM
GMT 08:49:40 AM

Longitude
88.38572654°
Altitude 9 meters
Thursday, 04.07.2024



GPS Map
Camera Lite

M9RP+W47, Arunachal, Sodepur, Khardaha, West Bengal 700110, India

Latitude
22.69185987°
Local 02:20:13 PM
GMT 08:50:13 AM

Longitude
88.38572376°
Altitude 9 meters
Thursday, 04.07.2024



GPS Map
Camera Lite

M9RP+HF2, Arunachal, Sodepur, Khardaha, West Bengal 700110, India

Latitude
22.69181765°
Local 02:27:40 PM
GMT 08:57:40 AM

Longitude
88.38573212°
Altitude 9 meters
Thursday, 04.07.2024



GPS Map
Camera Lite

M9RP+HF2, Arunachal, Sodepur, Khardaha, West Bengal 700110, India

Latitude
22.6917953°
Local 02:21:03 PM
GMT 08:51:03 AM

Longitude
88.38570908°
Altitude 9 meters
Thursday, 04.07.2024

